

Filing no. BA/8085/2020
Alam Ansari Vs State of Jharkhand.

Advocate's name:- Shadab Eqbal

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|----|--|---------|--|
| 1. | SJ/DB | (S.J) | |
| 2. | In Time
Limitation expired on | X | |
| 3. | Court Fee.. | NR | |
| 4. | Authentication Fee due on the copy
Trial Court Judgement Rs. | Paid | |
| | Appellate Court Judgement Rs | X | |
| 5. | (a) Copy of trial court judgement | Paid | |
| | (b) Copy of appellate court judgement | X | |
| | (c) Second Copy of petition | X | |
| | (d) Receipt showing service on A.G. | Yes | |
| | (e) Vak property stamped | Yes | With B.A No- 7572/2018,B.A
No-8393/2019 |
| | executed and accepted | Yes | |
| 6. | (a) Cause title | Yes | |
| | (b) Provision of law | Yes | |
| 7. | Intimation regarding surrender of
Petitioner | In Jail | |
| 8. | Particulars as required by Rule 140(1)
ChapterXV Part (A) page no. 37 of the
J.H.C. Rules 2001.. | Stated | |
| 9. | Others defects | | |
| | (i) Presentation form may be filled up completely. | | |
| | (ii) Parental name of petitioner stated at page no.1 does not tally with Impugned Order. | | |
| | (iii) Charge framed u/s may be stated at para-1 and prayer portion. | | |
| | (iv) Alleged sections stated in para-1 and prayer portion differs. | | |
| | (v) M.C.A No. may be stated in para- 9. | | |
| | (vi) Complete residential address of deponent may be stated at page no. 8. | | |
| | (vii) Duly certified to be true T/C of page no 11,12,14,15 may be filed. | | |